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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

D.A. NO. 2070/89

New Delhi this the 27th day of April, 94.

Shri Justice V.S. Malimath, Chairman.

Shri P.T. Thiruvengadam, Member(A).

Sushil Chander,
S/o Shri Tulsi Ram,
Reservation Clerk,
I.R.C.A. Building Northern,
Railway, New Delhi Station.

... Petitioner.

None for the petitioner.

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Manager Data Base, (C.R.),
IRCA Building,
Northern Railway Station,
New Delhi.

... Respondents.

By Advocate Shri K.K. Patel.

ORDER (ORAL)

Shri Justice V.S. Malimath.

None appeared for the petitioner. As this is a very old matter, we consider it proper to look into the records, hear the learned counsel for the respondents and dispose of the case on merits.

2. In a disciplinary inquiry, certain punishments were imposed on the petitioner which were reduced by the appellate authority. The revisional authority has issued notice as to why the penalty imposed by the appellate authority should not be enhanced. It is in this background that the petitioner has approached this Tribunal challenging the notice of the revisional authority as also orders of the appellate authority and disciplinary authority.

3. As the revisional authority has requisite competence to entertain the grievance of the petitioner in regard to the orders of the appellate authority as also disciplinary authority and as the petitioner can also raise all available contentions against the proposed enhancement before the revisional authority, we are not inclined to interfere. We dismiss this Original Application without prejudice to the rights of the petitioner to raise all available contentions before the revisional authority. No costs.

P.T. Thiruvengadam
(P.T. Thiruvengadam)
Member(A)

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V.S. Malimath
(V.S. Malimath)
Chairman